

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Original Application No. 10 of 2017 (SZ)
with
Original Application No. 18 of 2017 (SZ)
with
Original Application No. 58 of 2017 (SZ)
with
Original Application No. 105 of 2017 (SZ)**

Suo Motu Proceedings initiated based on the news item Published in "The Times of India" Chennai - Edition dated 20.01.2017 on the caption "Bhavani river water unfit for consumption" and "Waste from Mettupalayam Government Hospital ends up in Bhavani River"

... Applicant(s)

Versus

The Chief Secretary,
Government of Tami Nadu,
Secretariat, Chennai and others.

...Respondent(s)

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**Filed by
Thiru. C. Kasirajan,
Advocate, Chennai.**

REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE HONOURABLE NGT SOUTH ZONE IN THE MATTER OF O. A. NO.10, 18, 58 AND 105 OF 2017 SUBMITTED BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI, AS PER THE ORDER DATED FEBRAURY 17 AND MARCH 22, 2021

1.0 Background

The Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A. No. 10, 18, 58 and 105 of 2017 has directed as follows in its order dated: 17.02.2021;

“...The Committee has not filed the further report as directed by this Tribunal. The Pollution Control Board also did not mention as to whether the steps taken by the Municipality are sufficient to meet the requirements as well. Though the Pollution Control Board in their report mentioned that they have already issued show-cause notice to the Government Hospital, Mettupalayam vide proceedings dated 3.2.2021, imposing the environmental compensation for non-compliance of the provisions of the Bio Medical Waste Management Rules, 2016, they want further time for completion of the proceedings and submit the final action taken report.

It is quite unfortunate that the Health Department has not come with any proposal as to how they are going to resolve the issue in respect of the Government Hospitals where lot of violations were noticed by the Committee. The Committee also has not filed any further report as directed by this Tribunal, considering the objections raised by the applicant in O.A.58/2017 as well.

When this was pointed out, the learned counsel appearing for the State Departments submitted that if some more time is granted they can come with the further report.

The matters are of the year 2017. The question is regarding implementation of the Solid Waste Management Rules, 2016 and Bio Medical Waste Management Rules, 2016 in Mettupalayam Municipality. It is seen from the report of Mettupalayam Municipality that 92% of the establishment of STP work has been completed and phytoremediation in respect of drains has been completed.

The Committee is directed to ascertain as to whether there was any change in the water quality on account of the improvements made by the concerned departments and they may file a further report regarding the same as well, as to whether the water quality in Bhavani river has improved on account of the temporary measures that have been taken by the Mettupalayam Municipality. The Health Department is also directed to file their independent report as to the steps to be taken to meet the situation of improving the conditions in the

Government Hospital, Mettupalayam so as to make it eco friendly and compliance of the Solid Waste Management Rules, 2016 and Bio Medical Waste Management Rules, 2016. The Mettupalayam Municipality is also directed to file their further status report regarding the completion of the work as undertaken by them. The above authorities are directed to submit the report to this Tribunal on or before 22.3.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules”.

In Compliance to the Hon'ble NGT direction, a meeting of the Joint Committee was held on 09.03.2021 at the District Collectorate, Coimbatore and the Joint Committee decided to carry out the monitoring of River Bhavani Stretch & proposed STP site on 17.03.2021. Accordingly, the joint committee inspection & monitoring was carried out on 17.03.2021 *to ascertain whether there was any change in water quality on account of the improvements made by the concerned departments* and an interim report was already submitted during March 2021 as the analysis results of the River water samples were awaited. The detailed report is as below.

2.0 Monitoring of River Bhavani

The committee inspected the River Bhavani Stretch on 17.03.2021 from Vilamarathur (upstream of Mettupalayam) to Koothamandipirivu (downstream of Mettupalayam) covering about 30 Km. During inspection the flow of the river was moderate and observed that, the major drains carrying sewage generated from the Mettupalayam Municipality was directly discharged into the river. The river water samples at seven locations from the downstream of the drains joining the River Bhavani were collected and analysed in the Advanced Environmental Laboratory, TNPCB, Salem. The results are tabulated in the table below:

S. No.	Parameters	Unit	BR-01	BR-02	BR-03	BR-03A	BR-04	BR-05	BR-06	BR-07
1	Turbidity*	NTU	2.1	3.2	3.7	2.4	2.2	2.7	3.1	2.9
2	Colour*	(Hazen units)	<5	<5	<5	<5	<5	<5	<5	<5
3	Conductivity at 25°C	µmhos/cm	109	110	118	113	142	156	181	172
4	pH at 25°C	Number	6.23	6.46	6.61	6.59	6.54	6.61	6.62	6.90
5	Total Suspended Solids at 103°C - at 105°C	mg/l	8	12	16	16	20	16	24	8
6	Total Dissolved Solids at 180°C	mg/l	88	90	94	90	106	116	134	142

7	Chloride as Cl	mg/l	10	10	11	12	14	13	16	17
8	Sulphate as SO ₄	mg/l	<5	<5	<5	<5	<5	<5	9	10
9	Oil and Grease	mg/l	<4	<4	<4	<4	<4	<4	<4	<4
10	BOD (at 27°C for 3 days)	mg/l	2.5	<2	<2	<2	2.5	2.1	<2	<2
11	COD	mg/l	16	16	16	16	16	16	16	16
12	Manganese*	mg/l	<0.1	<0.1	<0.1	<0.1	<0.01	<0.01	<0.01	<0.01
13	Ammonical Nitrogen as NH ₃ -N	mg/l	<2	<2	<2	<2	<2	<2	<2	<2
14	Total Kjeldahl Nitrogen	mg/l	<2	2.24	<2	<2	<2	<2	<2	<2
15	Fluoride as F	mg/l	0.040	0.051	0.029	0.011	0.023	0.040	0.051	0.040
16	Ph. Compounds	mg/l	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05
17	% Sodium	%	20	25	25	21	27	25	30	25
18	Total Hardness as CaCO ₃	mg/l	56	48	48	56	56	72	60	68
19	Alkalinity as CaCO ₃	mg/l	36	32	36	56	36	60	52	60
20	Ph. Alkalinity*	mg/l	<1	<1	<1	<1	<1	<1	<1	<1
21	Nitrate Nitrogen as NO ₃	mg/l	0.014	0.021	0.028	0.014	0.035	0.050	0.057	0.014
22	Nitrite Nitrogen as NO ₂	mg/l	0.023	0.025	0.011	0.012	0.014	0.015	0.016	0.021
23	Phosphate as PO ₄	mg/l	0.032	0.023	0.009	0.018	0.028	0.032	0.037	0.023
24	Cyanide	mg/l	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05
25	Calcium as Ca	mg/l	14	13	10	8	13	13	14	14
26	Magnesium as Mg	mg/l	5	4	6	9	6	10	6	8
27	Sodium as Na	mg/l	6.4	7.7	7.6	7.2	9.8	11.3	12.4	11
28	Potassium as K	mg/l	1.7	1.8	1.8	1.9	2.2	2.2	2.6	2.4
29	Iron Total as Fe	mg/l	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05
30	Dissolved Oxygen	mg/l	6.0	6.1	6.1	6	6.3	6.1	6.0	6.1
31	Free Ammonia*	mg/l	0.297	0.595	0.297	0.297	0.595	0.297	0.595	0.595
32	Boron*	mg/l	<0.002	<0.002	<0.002	<0.002	<0.002	<0.002	<0.002	<0.002
33	Hexavalent Chromium	mg/l	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05
34	Total Residual Chlorine*	mg/l	<1	<1	<1	<1	<1	<1	<1	<1
35	SAR*	mg/l	0.4	0.5	0.5	0.4	0.6	0.6	0.7	0.6

36	Residual Sodium Carbonate*	-	Negative (-)							
37	Total Chromium	mg/l	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05
38	Copper*	mg/l	<0.0015	<0.0015	<0.0015	<0.0015	<0.0015	<0.0015	<0.0015	<0.0015
39	Zinc*	mg/l	<0.0015	<0.0015	<0.0015	<0.0015	<0.0015	<0.0015	<0.0015	<0.0015
40	Lead*	mg/l	<0.015	<0.015	<0.015	<0.015	<0.015	<0.015	<0.015	<0.015
41	Cadmium*	mg/l	<0.0008	<0.0008	<0.0008	<0.0008	<0.0008	<0.0008	<0.0008	<0.0008
42	Nickel*	mg/l	<0.006	<0.006	<0.006	<0.006	<0.006	<0.006	<0.006	<0.006
43	Faecal Coliform*	MPN/100ML	13	23	3.7	3.6	14	12	17	17
44	Total Coliform*	MPN/100ML	46	58	14	12	33	34	41	39

Note: BR-01: Mr. Kittu's Thottam, Vilamarathur, BR-02-Badrakaliamman Koil, BR-03-Near Samanna Water Tank and Mettupalayam Municipality Water Pumping station (confluence point of Uppupallam Odai), BR-03A-Backside of Subramaniyar Temple (After confluence of Uppupallam Odai) BR-04 - V.O.C Street, Ward No.5 (After confluence of Srirengarayan Odai), BR-05-Arulmigu Sithi Vinayagar Temple in Alangombu, BR-06- Near Subramaniyar Koil in Sirumugai and BR-07-Sirumugai water pumping station at Koothamandipirivu

From the above table, it clearly shows that there is discharge of sewage from the Mettupalayam Municipality and Sirumugai Town Panchayat, due to the presence of Faecal coliform in all seven locations.

Further, the Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A. No. 10, 18, 58 and 105 of 2017 has directed as follows in its order dated: 22.03.2021;

“...So considering the circumstances, we feel that some more time can be granted to the Mettupalayam Municipality to complete the Under Ground Sewerage System (UGSS) and the Government Hospital, Mettupalayam to comply with the Solid Waste Management Rules, 2016 and Bio Medical Waste Management Rules, 2016 and the Tamil Nadu Pollution Control Board is also directed to file further action taken report against the local bodies and hospital for non-compliance of the directions of the Principal Bench of National Green Tribunal in respect of Solid Waste Management Rules, 2016 and the Bio-Medical Waste Management Rules, 2016 on or before 05.07.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules...”.

In compliance to the Hon'ble NGT direction, a discussion was held on 01.07.2021 with the new District Collector, Coimbatore and it was decided to file the action taken report by the Tamilnadu Pollution Control Board, Mettupalayam Municipality as well as Government Hospital, Mettupalayam and the detailed report is hereby submitted to Hon'ble NGT (SZ), Chennai.

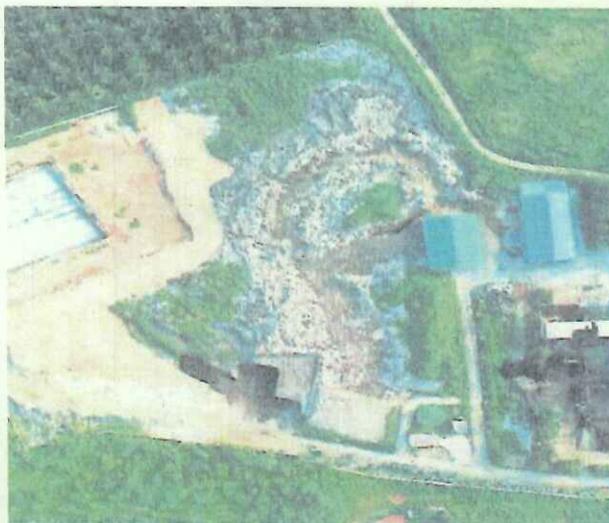
3.0 Action taken by Tamilnadu Pollution Control Board

In compliance of the Hon'ble National Green Tribunal, the Chairman, Tamilnadu Pollution Control Board, Chennai has issued a show cause notice to the Government Hospital, Mettupalayam *"why the Board shall not recover the environmental compensation of Rs. 55,12,500/- for the period from 20.01.2017 to 31.01.2021 against the non-compliance of the provisions of the Biomedical Waste Management Rules, 2016 as amended"* vide Proceeding dated 03.02.2021. (Copy Enclosed). The Chief Medical Officer Government Hospital, Mettupalayam has furnished reply to the show cause notice to the Chairman, Tamilnadu Pollution Control Board, Chennai vide letter dated 12.02.2021 (Copy enclosed). Now they have submitted the action taken report for providing Construction of (100 KLD) Combined Sewage Treatment plant.

As far as the Mettupalayam Municipality is Concerned authorization under Solid Waste Management Rules, 2016 has been issued vide Proc dated: 30.01.2018 with validity for 5 years, to operate waste processing and disposal facility for processing and disposal of solid wastes of quantity 35 MT/Day generated from M/s. Mettupalayam Municipality (area extended 2 Acres) (Copy Enclosed)

The Mettupalayam Municipality has informed that they have completed the **Bio-Mining** of legacy waste in the dumpsite located at Siraj Nagar, Sikkadasampalayam, Mettupalayam. The quantity of legacy waste 100% Bio Mined was 32454 cu.m. The photographs are shown below:

Before Execution



After Completion



Also, Consent Order has been issued for the establishment of incineration of non - biodegradable segregated municipal solid wastes from Mettupalayam Municipality 10 T/Day under the Water (P&CP) and Air (P&CP) Acts vide Proceeding Dt. 16.03.2021 (Copy Enclosed) and the same is nearing completion as informed by the Mettupalayam Municipality.

4.0 Action taken Report by Government Hospital, Mettupalayam

In compliance of the Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A. No. 10, 18, 58 and 105 of 2017 order dated: 22.03.2021 the short term and long term measures taken by the Government Hospital, Mettupalayam is submitted as below.

The Tamil Nadu Government has Sanctioned for Rs.102.00 Lakhs to Director of Medical and Rural Health Services as per the GO dated December 16, 2020 for the "Construction of Combined Sewage Treatment plant (100 KLD) at Government Hospital Mettupalayam in Coimbatore District. The copy of the GO dated December 16, 2020 is enclosed.

The construction of STP was commenced on 17.06.2021 and the preliminary division work of existing sanitary line and laboratory waste water line was in progress and reported that the probable completion of STP construction is November, 2021.



ABSTRACT

Health and Family Welfare Department - The Hon'ble National Green Tribunal (Southern Zone), Chennai in O.A. No. 10, 18, 58 and 105 of 2017 order dated 22.03.2021. Sanction of Rs.102.00 Lakhs to the Director of Medical and Rural Health Services for construction of (100 KLD) Combined Sewage Treatment Plant at Government Hospital, Mettupalayam, Coimbatore District - Approved. (Tamil)

HEALTH AND FAMILY WELFARE (H) DEPARTMENT

G.O (Ms.) No.554

Dated 16.12.2020

சென்னை, திசம்பர் 16, 2020

சென்னை, திசம்பர் 16, 2020

Read:

1. From the Hon'ble National Green Tribunal (Southern Zone), Chennai in O.A. No.10 of 2017, O.A. No.18 of 2017, O.A. No.58 of 2017 and O.A. No.105 of 2017, order dated 22.03.2021.
2. From the District Collector, Coimbatore, D.O. Letter No.DC / CBE / NGT Order / GH MTP-1 / 2020, dated 03.10.2020.
3. From the Director of Medical and Rural Health Services, Letter Ref No.45313 / P&DH / 2020, dated 09.10.2020.

ORDER:

In the order first read above, the Hon'ble National Green Tribunal (Southern Zone), Chennai in the matter of O.A. No.10 of 2017, O.A.No.18 of 2017, O.A.No.58 of 2017 and O.A.No.105 of 2017 among other things has directed as follows:-

(a) Under para 4 D. Summary Remedial measures and recommendations.

- i. xxx xxx xxx
- ii. The analysis results if the samples collected from the drain of Mettupalayam Government Hospital, the parameters such as TSS, Oil and Grease, BOD and COD are not meeting the standards prescribed by Tamil Nadu Pollution Control Board. This confirms the discharge of untreated liquid wastewater into public sewer which joins the River Bhavani.
- iii. Since, the Government Hospital has given an undertaking letter dated 11.03.2020 (Annexure 5) submitted to Chairman of the committee / District Collector, the Government Hospital, Mettupalayam may be directed to construct and operate the STP for the effective treatment of liquid waste water generated from the hospital before June 2021.
- iv. The Government Hospital, Mettupalayam shall effectively utilize the existing disinfection system provided for disinfecting the liquid wastewater before discharging into Public sewer.
- v. Tamil Nadu Pollution Control Board has issued show cause notice to the Government Hospital Mettupalayam for not meeting the standards prescribed by Tamil Nadu Pollution Control Board for discharge of trade effluent into inland surface water body.

- XXX XXX XXX
XXX XXX XXX
9. So under such circumstances, we direct the committee to consider the question of compensation and also for giving a time limit for the Government Hospital as well as Municipality including suggestions for directions and steps taken by them as short term method suggesting the committee to meet the situation and also and to fix the Performance Guarantee to be furnished by the Health Department as well as the Municipality for complying with the direction given for establishment of STP and completion of underground sewage system within the time limit.
 10. The committee is also directed to consider the question of remedial measures to be taken to reduce the contamination found in the river water with a short term and long term measure, fixing the responsibility of the person who has to carry out the same as well.
 11. Two months time is granted to the committee to submit a further report on these aspects.

2. The Director of Medical and Rural Health Services in his letter third read above has reported that as per the instructions of National Green Tribunal, a Joint Committee was constituted under the Chairmanship of the District Collector Coimbatore, and the members along with the Tamil Nadu Pollution Control Board inspected the areas and taken samples from all the sources in and around the Bhavani river basin including the Government Hospital, Mettupalayam. In response to the Joint Committee meeting which was held on 14.09.2020 under the Chairmanship of District Collector, Coimbatore, the Joint Director of Health Services, Coimbatore addressed to the Executive Engineer, Public Works Department, Medical works, Thiruppur and obtained Estimate for construction of (100 KLD) combined Sewage Treatment Plant in Government Hospital, Mettupalayam for Rs.102.00 Lakhs.

3. The Director of Medical and Rural Health Services has therefore requested the Government to sanction an amount of Rs.102.00 Lakhs as a special case in this regard so as to enable to comply the orders of the National Green Tribunal and to avoid penalty if any.

4. The Government have examined the request of the Director of Medical and Rural Health Services in detail and have decided to accept it. Accordingly, the Government accord administrative and financial sanction for a sum of Rs 102.00 Lakh (Rupees One Crore and Two Lakh only) to the Director of Medical and Rural Health Services for construction of (100 KLD) combined Sewage Treatment Plant at Government Hospital, Mettupalayam, Coimbatore District so as to enable to comply the orders of the National Green Tribunal, dated 10.08.2020 in O.A. No.10,18, 58 & 105 of 2017, as a special case.

5. The amount sanctioned at para 4 above shall be debited under the following Head of Account - [D.No. 39-02]

"4210 Capital Outlay on medical and public health - 01 Urban Health Services - 110 Hospitals and Dispensaries (including pharmacy) - State's Expenditure JA Buildings - 416 major works 01 major works"

IFHRMS : DPC : 4210 01 110 JA 416 01

Old DPC : 4210 01 110 JA 1602

6. The expenditure sanctioned in para.4 above shall constitute an item of "New Instrument of Service" and the approval of Legislature will be obtained in due course. Pending approval of the Legislature, the expenditure may be initially met by drawal of an advance from the Contingency Fund. The Chief Engineer (Buildings) is directed to calculate the actual amount required for the period upto and Supplementary Estimates and apply for sanction of the same as advance from the Contingency Fund to Finance (BG-I) Department directly in Form 'A' appended to the Tamil Nadu Contingency Fund Rules 1963 along with a copy of this order. Orders for sanction of an advance from the Contingency Fund will be issued from Finance (BG-I) Department. The Chief Engineer (Buildings) is requested to send necessary explanatory notes to include the above expenditure in the Supplementary Estimates for the year 2020-2021 to Finance (BG-I/PW-I) Department at the appropriate time without fail.

7. This order issues with the concurrence of the Finance Department vide its U.O. No.45617 / Health-II / 2020, dated 15.12.2020 and Additional Sanction Letter No.1108 (One Thousand One Hundred and Eight)

(BY ORDER OF THE GOVERNOR)

J.RADHAKRISHNAN
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Director of Medical and Rural Health Services, Chennai - 600 006.
The District Collector, Coimbatore District, Coimbatore.
The Joint Director, Medical and Rural Health Service, Coimbatore
The Chief Medical Officer, Government Hospital, Sikkadasampalayam Village,
Mettupalayam Taluk, Coimbatore District.
The Chief Engineer and Engineer-in-Chief (Buildings),
Public Works Department, Chennai - 600 005.
The Accountant General (Audit), Chennai - 600 018.
The Pay and Accounts Officer (South), Chennai - 600 035.

Copy to

The Office of the Hon'ble Chief Minister, Chennai - 600 009.
The Special Personal Assistant to Hon'ble Deputy Chief Minister, Chennai - 600 009.
The Special Personal Assistant to Hon'ble Minister (Health and Family Welfare)
Chennai - 600 009.
The Senior Private Secretary to Principal Secretary to Government,
Health and Family Welfare Department, Chennai - 600 009.
The Finance (H-II/BG-I/BG-II/PWD-I/W.M.I) Department, Chennai - 600 009.
The Public Works Department, Chennai - 600 009.
The Health and Family Welfare (Data Cell) Department, Chennai-600 009.
Stock file / Spare copy.

// FORWARDED / BY ORDER //

C. Mukthiyar Begum
(C. MUKTHIYAR BEGUM)

UNDER SECRETARY TO GOVERNMENT

Site Preparation work for the construction of STP at Government Hospital, Mettupalayam



5.0 Action taken Report by Mettupalayam Municipality

In compliance of the Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A. No. 10, 18, 58 and 105 of 2017 order dated: 22.03.2021 the short term and long term measures taken by the Mettupalayam Municipality is submitted as below.

5.1 Action taken for long term measures.

Under Ground Sewerage System (UGSS) and collection wells were under progress. Around 95% of the Sewerage Treatment Plant (STP) construction is completed as compared to 5 % increase in progress with respect to inspection conducted in March 17, 2021. It was informed that due to pandemic COVID-19 situation and nationwide lockdown and election code of conduct was in force, the construction work was comparatively slow. The Construction of Inlet chamber, Sequential Batch Reactors and Chlorine Contact Tank are completed and Construction of Blower building, administrative building and centrifuge building were under progress. It was informed that by the end of October 31, 2021 the construction & operation of the STP will be completed. The overall progress of the UGSS scheme is 87%.

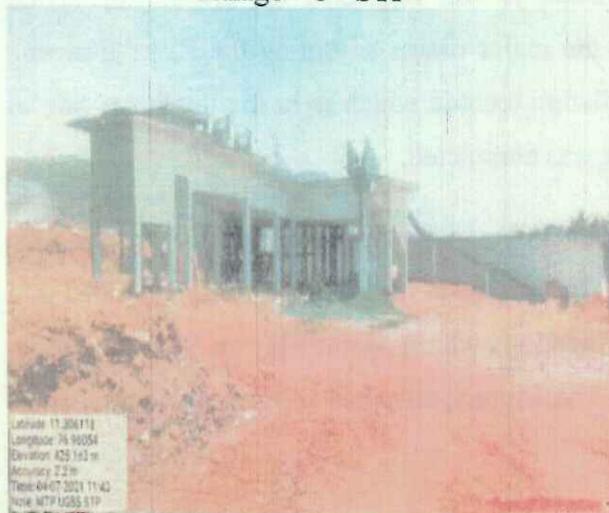
The status report of construction of UGSS and STP is given in the table below:

1	Name of Scheme	Under Ground Sewerage Scheme to METTUPALAYAM Municipality in Coimbatore District.			
	Name of the Division	Sewerage Division, Kuniyamuthur.			
	Name of the Executive Engineer	Er. J.K. Annadurai ,B.E. MBA,			
	Mobile No	9360236553			
	Beneficiary	Mettupalayam Municipality			
	Population and Requirement	Population Benefited (in Lakh)			
		Present (2017)	Inter (2032)	Ultimate (2047)	
		0.715	0.773	0.836	
2	Administrative Sanction	G.O.(D) No.389 /MA&WS (MA3) dept / dt.09.09.2016 - Rs. 91.70 crores to install and Rs. 97.50 lakhs to maintain annually.			
3	Technical Sanction	CE/CBE No: 11/2016-17 dt.24.02.2017 for Rs.91.70 crore			
4	Date of Work Order	1.Package -I :CE / TWAD Board / Coimbatore : Work order No. F. UGSS to MTP Mpty Package -I / SDO (T1)/CE/CBE/2018 / Dt : 09.04.2018. 2.Package -II: CE / TWAD Board / Coimbatore : Work order No. F. UGSS to MTP Mpty Package -I / SDO (T1)/CE/CBE/2018 / Dt : 09.04.2018. 3. Package-III: CE/TYWAD/Cbe Work order no. F.UGSS to MTP Mpty package III/SDO(T1)/CE/Cbe/2018/dt.16.8.18			
5	Agreement No /date/ Value & Period	1.Pac -I :Agt No CE/CBF/ No 4/18-19/dt.04.05.18 Rs.29.34 Cr/30 +6 Months 2.Pac -II :Agt No CE/CBF/ No 5/18-19/dt.04.05.18 Rs.37.46 Cr/30 +6 Months 3.Pac-III :Agt No. CE/Cbe/no.15/18-19/dt. 12.9.18 rs.13.788 cr./ 30 +6 Month			
6	Date of Commencement of work	For Pac-I & II - 24.4.2018 & Pac-III - 12.9.2018			
7	Name of Contractor	Package I: M/s. VVV Construction Private Ltd., Annai Sathya Nagar Main Road, Nesapakkam, Chennai -600 078 Package II: M/s. Keyem Engineering Enterprises., Kamaraj Nagar, Thiruvanniyur, Chennai -600 041 Package-II: R.Velumani, Avinashi.			

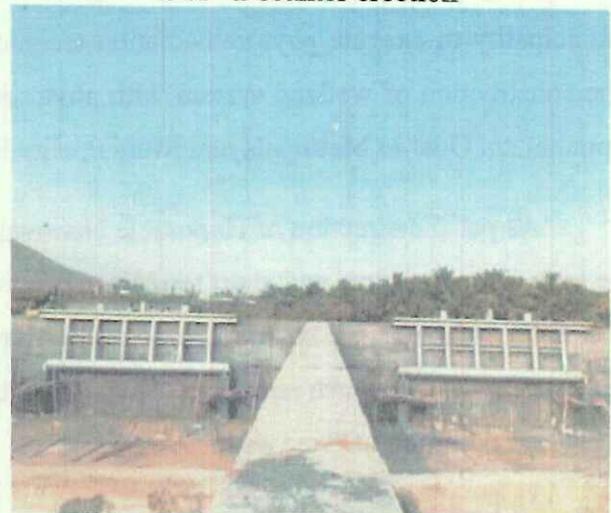
Sl. No.	Name of the work	Physical Progress of work			Financial Progress in lakhs			Scheduled date of completion
		Total Qty of Work	Progress up to 16.03.2021	Balance %	Total Cost	Expenditure upto 16.03.2021	%	
	Physical Progress:							
	COLLECTION SYSTEM							
I	Package I							
1	Sewer Line (Mts.)	29321	21881	7440	Rs.9170 Lakhs	5571.88 lakhs	71 %	Package I -10/2020 (Original) 10/2021(Revised)
2	Manholes (Nos.)	1342	1129	213				
3	House Service	10205	3186	7019				

	Connection (Nos.)							
4	Road Restoration Works (Meter)	28521	13977	14544				
5	Pumping Main ((Meter)	7699	6400	1299				
6	Pumping Station (Nos.)	3	3 Nos. completed					
	Lifting Station (Nos.)	7	6 Nos completed	1				
II	Package II							
1	Sewer Line (Mts.)	45314	35981	9333				
2	Manholes (Nos.)	1977	1657	320				
3	House Service Connection (Nos.)	6795	2949	3846				
4	Road Restoration Works (Meter) Stoneware Line	35314	29225	6089	79%			Package II -10/2020 (Original) 10/2021 (Revised)
5	Pumping Main (Meter)	7300	6629	671				
6	Pumping Station (Nos.)	3	completed					
7	Lifting Station (Nos.)	1	completed					
II I	Sewerage Treatment Plant - 8.65 mld SBR Method	1 No	95% completed	1	95%			Package III - 3/2021 ((Original) 10/2021 (Revised)

Package - 3 -STP -



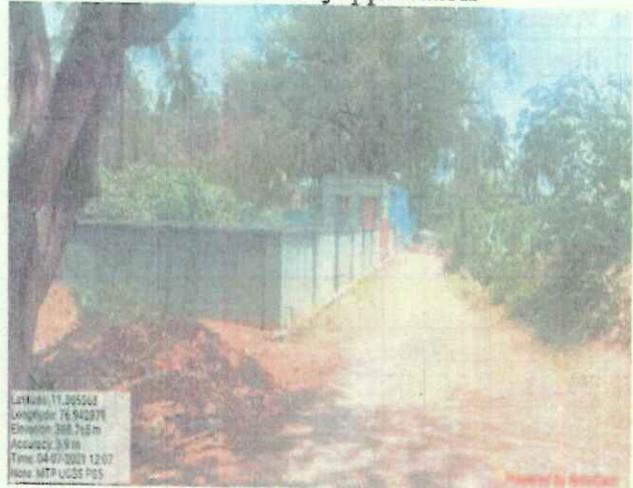
STP- Decanter erection



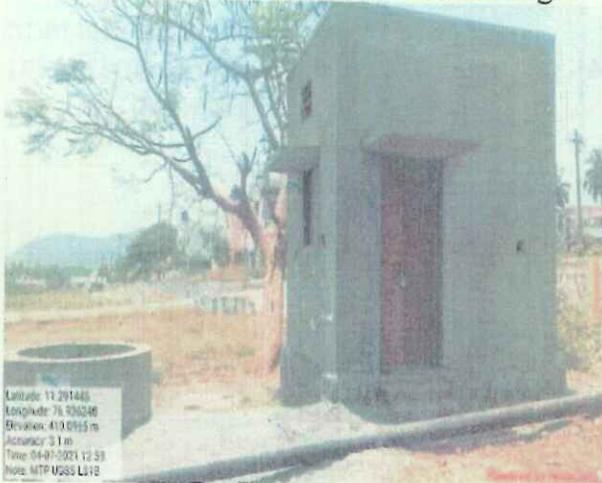
Package 2 – MPS – Vellipalayam near scavenger quarters



Package 2 – Pumping Station 5 - Near mokkaiyur road - Muniyappan Koil



Package 1 – Lift station 1 B- Shanthi nagar



PKG II zone 4 Trunk main Manhole 572 Rajapuram



5.2 Action taken for short term measures.

As per the recommendations of Joint Committee, it was suggested for the Mettupalayam Municipality to execute phytoremediation technic in the major drains adjoining the River Bhavani. The construction of wetland system with phytoremediation technic which is in the upstream side of Uppupallam Odai in Mettupalayam Municipality limit was completed.

As per the direction of Honorable National Green Tribunal Court, the committee has revisited the long term measures and short terms works of the Mettupalayam Municipality on 17.03.2021 and also water samples have been collected at 7 different locations within Mettupalayam Municipality in the upstream and downstream of the River Bhavani. The Municipality has taken stringent measures to prevent pollution of river water.

5.3 Bioremediation Techniques Phytoremediation Constructed with Wetlands

Before Execution



During Execution



After Execution



Inspection Photos of Joint Committee on 17.03.2021

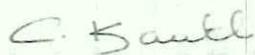


6.0 Conclusions & Recommendations of the Joint Committee:

Based on the Inspection & monitoring of River Bhavani and the verification of Short term & Long term actions plan of Mettupalayam Municipality & Government Hospital, Mettupalayam, the joint committee concluded as below:

- i. The analysis results of the River Bhavani water samples show the presence of Fecal coliform in all seven locations which confirm discharge of untreated sewage from the Local Bodies. During March 1st and 2nd week, 2021 there was adequate rainfall and the water flow in the River Bhavani was moderate. This may be also one of the reason for improve in river water quality and all the parameters except FC & TC were within the drinking water standards.
- ii. The Mettupalayam Municipality shall maintain the phytoremediation provided in the Uppupallam Odai until the completion of UGSS and STP. If possible the phytoremediation method may be adopted in all other major drains carrying the raw sewage into River until the completion & operation of STP.
- iii. The Government Hospital, Mettupalayam shall strictly adopt disinfection of sewage and trade effluent generated before discharging into drains, so that the load of pollution can be controlled until the completion of STP.
- iv. The Government Hospital, Mettupalayam to ensure that the construction & operation of STP before November, 2021 as mentioned in action taken report dated July 01, 2021.
- v. The Mettupalayam Municipality shall take necessary measure to ensure the operation of UGSS & STP by October 31, 2021 as assured in the action taken report.

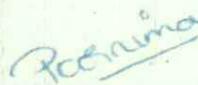
In the view of the above it is respectively submitted that the Mettupalayam Municipality and Government Hospital, Mettupalayam may be directed to comply the above recommendations.



Tmt. C. Kavitha
Municipal Commissioner (i/c)
Mettupalayam Municipality
Mettupalayam.



Dr. P. Asokan
Joint Chief Environmental Engineer(M)
Tamilnadu pollution Control Board
Coimbatore.



Tmt. Poornima B.M
Scientist D
Central pollution Control Board
Regional Directorate (South), Bengaluru



Dr. G.S. Sameeran I.A.S..
District Collector
Coimbatore.



TAMIL NADU POLLUTION CONTROL BOARD

Proc. No. T4/TNPCB/F-001904/LAW/LA-III/NGT(SZ)-OA.No.10 of 2017/2021

Dated: 03.02.2021

Sub: TNPCB – BMW – M/s. Government Hospital, Mettupalayam, Sikkadasampalayam, Mettupalayam Taluk, Coimbatore– Levy of Environmental compensation for non compliance of provisions of Bio-medical Waste Management Rules, 2016 (BMW Rules, 2016) – Show cause notice under Section 5 of the Environment (Protection) Act, 1986 as amended - Issued-Regarding.

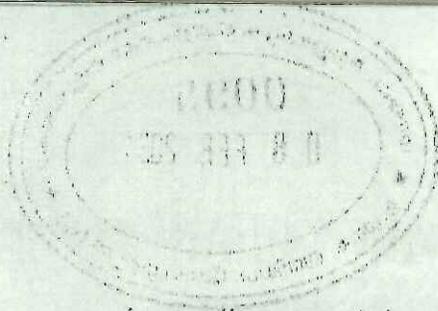
- Ref:**
1. Orders of the Hon'ble NGT (SZ) in OA.No. 10, 18, 58 & 105 of 2017 dated 02.01.2020
 2. Orders of the Hon'ble NGT (SZ) in OA.No. 10, 18, 58 & 105 of 2017 dated 10.08.2020
 3. Orders of the Hon'ble NGT (SZ) in OA.No. 10, 18, 58 & 105 of 2017 dated 05.01.2021
 4. G.O.(Ms).No.77, Environment and Forests (EC.2) Department dated 28.10.2020

Whereas, a Suo motto application was taken by the Hon'ble NGT (SZ) Chennai based on the News published in the 'Times of India' Chennai edition dated 20.01.2017 on the caption of Bhavani River Water unfit for consumption and waste from Mettupalayam Govt. Hospital ends up in Bhavani River.

Whereas, the Hon'ble NGT in its order dated 02.01.2020 has directed to constitute a committee consisting of District Collector, Coimbatore, the Commissioner Mettupalayam Municipality, CPCB and SPCB. Subsequently, a joint committee was constituted as per the orders of Hon'ble NGT (SZ) and the Joint committee has submitted report to the Hon'ble NGT as per the order dated 10.08.2020.

Whereas, based on the report of the joint committee, the Hon'ble NGT(SZ) Chennai in its order dated 05.01.2021 has stated the following:

- *Though, short term and long term measures were provided to meet the situation, it is not known how much progress has happened after this*



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inspection report, because the report was prepared long ago. Whereas, some of the short term measures will have to be completed by end of December-2020. Further, interim compensation was also calculated till 29.10.2020 to the tune of Rs.51.6 Lakhs and thereafter to pay Rs.3,750/- per day till its compliance against the Government Hospital.

- But it is not known as to whether any steps have been taken by the Pollution Control Board to impose such compensation against the Government Hospital Mettupalayam by initiating proceeding by issuing show cause notice and giving opportunity to them to submit their explanation for the same.*

Whereas, the joint committee has reported that the disinfection system provided by the Government Hospital is not adequate to meet the standards prescribed by the TNPC Board.

Further, the Joint Committee has calculated the Environmental Compensation (EC) of Rs. 51.6 Lakhs on account of the violations by the HCF for the period 20.01.2017 to 29.10.2020 and recommended for the levy of EC for the HCF.

Also, the joint committee has recommended for the levy of Environmental compensation of Rs. 3,750/- per day w.e.f. 30.10.2020 until compliance.

Hence, the Board has calculated the Environmental Compensation to be levied for the HCF for the period 30.10.2020 upto 31.01.2021 as Rs. 3,52,500.

Whereas the total amount of **Rs. 55,12,500/-** is assessed as environmental compensation for the period from 20.01.2017 to 31.01.2021 for the violations by the Government Hospital.

Also, the Government vide G.O 4th cited have empowered the Chairman, TNPCB to levy environmental compensation against the health care facilities for non-compliance of BMWM Rules, 2016.

Now therefore in exercise of powers conferred under section 5 of the E(P) Act, 1986, it is directed to show cause within SEVEN days from the date of receipt of this notice why the Board shall not recover the Environmental Compensation of **Rs. 55,12,500/-** for the period from 20.01.2017 to 31.01.2021 against you for the non compliance of the provisions of the Biomedical Waste Management Rules, 2016 as amended.



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TAMIL NADU POLLUTION CONTROL BOARD

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the said contraventions and action will be taken on merits in accordance with law.

The receipt of this proceeding shall be acknowledged.

03/02/2004
03/02/2004
For Chairman

To

The Medical Officer,
M/s. Government Hospital, Mettupalayam,
Sikkadasampalayam, Mettupalayam Taluk,
Coimbatore - 641301

Copy to

1. The Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Coimbatore.
2. ✓ The District Environmental Engineer
Tamil Nadu Pollution Control Board,
Coimbatore North.

Copy submitted to:

The Principal Secretary to Government,
Health and Family Welfare (H1) Department,
Secretariat, Chennai-600 009.

அனுப்பர்
மரு.அ.கண்ணன்,டிஏ,
முதன்மை மருத்துவ அலுவலர்,
அரசு மருத்துவமனை,
மேட்டுப்பாளையம்,
கோவை மாவட்டம்.

பெறுநர்
தலைவர் அவர்கள்,
தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம்,
No.76A மவுண்ட் ரோடு, கிண்டி,
சென்னை-600032.

ந.க.எண்.124/நி/2021 நாள்.12.02.2021

ஐயா/அம்மையர்,

பொருள்: நிர்வாகம் -அரசு மருத்துவமனை,மேட்டுப்பாளையம் - மாசுக்கட்டுப்பாட்டு - கழிவுநீர் சுத்திகரிப்பு உள் கட்டமைப்பு - விதிமீறல் விளக்கம் (Violation Explanation)-தொடர்பாக.

பார்வை: 1.சென்னை,தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய செயல்முறை ஆணை எண்.T4/TNPCB/F-001904/LAW/LA-II/NGT(S2)-OA.NO.10 of 2017/2021 Dt.03.02.2021.

2.இவ்வலுவலக கடித எண்.124/நி2/2017 நாள்.06.02.2017.

3.இவ்வலுவலக கடித எண்.124/நி2/2020 நாள்.11.03.2020.

4.இவ்வலுவலக கடித எண்.124/நி2/2020 நாள்.03.06.2020.

5.இவ்வலுவலக கடித எண்.124/நி2/2020 நாள்.06.06.2020 மற்றும் 23.09.2020

6.அரசாணை எண்.554 மக்கள் நல்வாழ்வு மற்றும் குடும்ப நலம் எச் 1துறை நாள்.16.12.2020

7.கோவை மாவட்ட பொதுப்பணித்துறை -கட்டடம்(கட்டுமானம் மற்றும் பராமரிப்பு) உதவி செயற்பொறியாளரது கடிதம்

பார்வை 2இல் காணும் கடிதத்தின்படி இம்மருத்துவமனையில் கழிவுநீர் அந்தந்த பிரிவிலேயே ETP முறைப்படி சுத்திகரிக்கப்பட்டு வருகிறது என்றும் இம்மருத்துவமனை விரிவாக்கம் பெறும்போது நவீன விஞ்ஞான முறைப்படி இம்மருத்துவமனை வளாகத்திலேயே கழிவுநீரை சுத்திகரிக்க தேவைப்படும் உட்கட்ட அமைப்பின்படி (STP) பணிகளை மேற்க்கொள்ள நடவடிக்கை எடுக்கப்படும் என்று இவ்வலுவலக கடிதம் மூலம் கோவை,உதவி செயற் பொறியாளர்,பொதுப்பணித்துறை,கட்டிடம் (ம) கட்டுமானம் பராமரிப்பு உட்கோட்ட (மருத்துவப்பிரிவு)க்கு தெரிவிக்கப்பட்டுள்ளது.

பார்வை 3இன்படி இம்மருத்துவமனையில் மருத்துவக் கழிவுகள் தொடர்பான கழிவுநீர் தேசிய சுகாதார திட்ட மேலாண்மை (NQAS) அவர்களின் வழிகாட்டுதலின்படி ETP என்று (Effluent Treatment Plant) சுத்திகரிப்பு உட்கட்டமைப்பின் மூலம் கழிவுகள் அனைத்தும் முறைபாக கழிவு நீக்கம் செய்யப்பட்ட பின்பு அதற்கான பிரத்யேகமான அந்தந்த பகுதிகளில்

அமைக்கப்பட்டு கட்ட அமைப்புகளில் சேகரிக்கப்படுகிறது என்றும்,மற்றும் எந்தவிதமான மருத்துவக் கழிவுகளும் நேரடியாக பவானி நதிக்கு அம்மருத்துவமனை பிரிவுகளிலிருந்து அனுப்பப்படவில்லை என்றும் மேலும் வரும் காலங்களில் இம்மருத்துவமனைக் வளாகத்திலேயே கழிவுநீர் சுத்திகரிப்பு கட்டமைப்பு (STP) ஒன்றை அமைத்து தரும்படி துறை மூலம் பொதுப்பணித்துறைக்கு நகவல் தெரிவிக்கப்பட்டுள்ளது என்றும்,2018 லிருந்து இது தொடர்பாக மாத ஆய்வு சட்டங்களில் நினைவுட்டல் செய்யப்பட்டு வருகிறது என்றும்,விதிமீறல்களும் இம்மருத்துவமனையில் நடக்கவில்லை என்றும்,இனிவரும் காலத்தில் அரசு விதிகளின்படி இம்மருத்துவமனை கழிவுகள் அப்புறப்படுத்தப்படும் என்ற விபரத்தினை கோவை வடக்கு,மாவட்ட கற்று சூழல் பொறியாளர்,தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்திற்கு இவ்வலுவலக தபால் மூலம் தெரிவிக்கப்பட்டுள்ளது.

பார்வை 4இன்படி இம்மருத்துவமனையில் மாசுக்கட்டுப்பாட்டு விதிமீறல்கள் ஏதும் நடைபெறவில்லை என்றும்,மற்றும் பவானி நதியின் நீரோட்டப்பகுதி இம்மருத்துவமனை வளாகத்திலிருந்து சுமார் இரண்டு கிலோமீட்டர் தொலைவில் உள்ளது என்றும் இம்மருத்துவமனையில் செயல்பட்டுவரும் அவசர சிகிச்சை பிரிவு,இரத்த வங்கி,அறுவை அரங்கு பிரிவு,ஆய்வக பிரிவு,மற்றும் பிரசவ பிரிவு போன்ற போன்ற பகுதிகளில் முறையாக சுத்திகரிப்பு கட்டமைப்புகள்,தேசிய சுகாதார திட்ட மேலாண்மை (NQAS) வழிகாட்டுதலின்படி அமைக்கப்பட்டு பயன்பாட்டில் உள்ளது மற்றும் ETP சுத்திகரிப்பு கட்டமைப்பின் மூலம் அந்தந்த பகுதிகளில் அனைத்து கழிவுகளும் முறையாக கழிவுநீக்கம் செய்யப்பட்ட பின்னரே அதெற்கென பிரத்யேகமாக அமைக்கப்பட்ட கட்டமைப்புகளில் சேகரிக்கப்படுகிறது

மேலும் 2019 ஜூன் மாதம் இம்மருத்துவமனை (NQAS)தரச்சான்று பெற ஏதுவாக ஆய்விற்கு உட்படுத்தப்பட்டு இம்மருத்துவமனை தரமானது என்ற நற்சான்றையும் பெற்றுள்ளது என்றும் இந்த ஆய்வின்போது மேற்குறிப்பிட்ட கட்டமைப்புப் பகுதிகள் ஆய்வு குழுவினரால் ஆய்வு செய்யப்பட்டது என்றும்,மேலும் இம்மருத்துவமனையால் மருத்துவ கழிவுகள் ஏதும் பவானி நதிக்கு அனுப்பப்படுவதில்லை என்றும்,மருத்துவக் கழிவுகள் சுத்திகரிப்பு மற்றும் மருத்துவக்கழிவுகள் தொடர்பாக அரசு விதிமுறைகளின்படி இம்மருத்துவமனையில் செயல்பாடுகள் முறையாக நடைபெற்றுக்கொண்டு வருகிறது என்றும் மற்றும் எந்த விதமான விதிமீறல்களும் இம்மருத்துவமனை வளாகத்தில் நிகழவில்லை என்றும் கோவை மாவட்ட ஆட்சியருக்கு கடிதம் மூலம் மாவட்ட ஆட்சியர் அலுவலகத்திற்கு அனுப்பிலைக்கப்பட்டது என்றும் தெரிவித்துக்கொள்ளப்படுகிறது.

பார்வை எண் 5இன்படி 06.06.2020 மற்றும் 23.09.2020 நாளில் தங்கள் அலுவலகத்திற்கு (பார்வை 2 முதல் 4 வரை) தபால் மூலம் அனைத்து விசயங்களும் (Violation Explanation மற்றும் கழிவுநீர் சுத்திகரிக்கப்படுவதற்குரிய உள்ளகட்டமைப்பு தொடர்பாக) சொல்லப்பட்டு தகுந்த புகைப்படத்துடன் அனுப்பி வைக்கப்பட்டது என்றும் கனிவுடன் தெரிவித்துக்கொள்ளப்படுகிறது.

தற்போது கடந்த 03.02.2021 நாளில் சென்னை,தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்திலிருந்து Show Cause Notice இவ்வலுவலகத்திலிருந்து அனுப்பிலைக்கப்பட்டிருந்த கடிதம் 08.02.2021 இவ்வலுவலகத்தில் பெறப்பட்டது.(அதன் நகல் இத்துடன் இணைக்கப்பட்டுள்ளது).

இந்நிலையில் தற்போது பார்வை 6இல் காணும் கடிதத்தின்படி இம்மருத்துவமனையில் Combined(100 KLD) Sewage Treatment Plant அமைப்பதற்காக கடந்த 16.12.2020 அன்று ரூ.102 இலட்சம் இம்மருத்துவமனைக்கு ஒதுக்கப்பட்டு தீர்மானிக்கப்பட்டுள்ளது. இதன் விவரம் இம்மருத்துவமனை கட்டுப்பாட்டில் அமைந்துள்ள பொதுப்பணித்துறைக்கு உடன் தகவல் தெரிவிக்கப்பட்டுள்ளது.

பார்வை 7இன்படி இந்த Sewage Treatment Plant இம்மருத்துவமனையில் அமைப்பதற்கு 22.01.2021 அன்று ஏலம் விடப்பட்டு தற்போது விரைவில் இதற்கான வேலை தொடங்கவிருக்கிறது. இத்துடன் பொதுப்பணித்துறையின் கடிதம் இணைக்கப்பட்டுள்ளது.

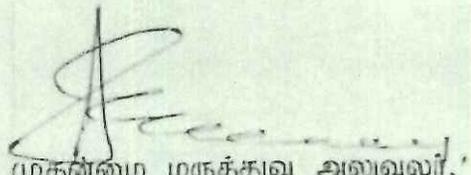
மேலும் இது தொடர்பான அடுத்த கட்ட மேல்நடவடிக்கை எடுப்பதற்காக தங்களின் மேலான பார்வை மற்றும் கவனத்திற்கு பணிந்து அனுப்பிவைக்கப்படுகிறது.

இணைப்பு : 1) சென்னை, தமிழ்நாடு மாசுக்கட்டுப்பாட்டு

வாரிய கடித நகல் - 1

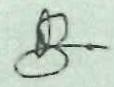
2) அரசு ஆணை எண்:- 554 நகல் - 1

2/m


முதன்மை மருத்துவ அலுவலர்,
அரசு மருத்துவமனை,
மேட்டுப்பாளையம்,
கோவை மாவட்டம்.

நகல்:- 1) மாவட்ட ஆட்சியர், கோவை மாவட்டம் - பணிந்து அனுப்பப்படுகிறது.

2) இணை இயக்குனர், மருத்துவம் (ம) ஊரக நலப்பணிகள், கோவை மாவட்டம்.

அனுப்பப்பட்டது
18/02/2021




TAMILNADU POLLUTION CONTROL BOARD
FORM II

[SEE - RULE 16(1)(e)]

Authorization No. 001/2018

Proceedings No. DEE/TNPCB/CBN/MSW-001/2018, Dated. 30.01.2018

Sub: TNPC Board. - M/s. Mettupalayam Municipality, S.F.No. 77/2 & 78/1, Sikkarampalayam Village, Mettupalayam Taluk, Coimbatore District for operating a facility for collection / reception / treatment and disposal of Solid Waste as per Rule 16(1)(e) of Solid Waste Management Rules, 2016 enacted under Environment (Protection) Act, 1986

Ref :

1. Unit's Application received dated. 05.12.2017
2. IR No. DEE/CBN/F.001(MSW)/2018, Dated 11.01.2018.
3. JCEE'S Memo No. JCEE(M)/TNPCB/CBE/F.0077/MSW/2017, Dated 19.01.2018.

The Tamilnadu Pollution Control Board after examining the proposal hereby authorizes M/s. Mettupalayam Municipality, S. F. No. 77/2 & 78/1, Sikkarampalayam Village, Mettupalayam Taluk, Coimbatore District to operate waste processing and disposal facility for processing and disposal of solid wastes of quantity 35 MT/day generated from M/s. Mettupalayam Municipality (Area extent 2 Acres) on the terms and conditions (including the standards to comply) attached to this authorization letter in Annexure - I and Annexure - II.

1. The validity of this authorization is for **Five Years from date of this order.** After the expiry of validity, renewal of authorization is to be sought.
2. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and standards laid down in Schedule I and II under these rules.
3. Tamilnadu Pollution Board may at any time, revoke any of the conditions applicable under the authorization and shall communicate the same in writing.
4. Any violation of the provision of the solid Waste Management Rules, 2016 will attract the penal provision of Environment (Protection) Act, 1985 (29 of 1986).

Encl: Annexure I & II

H. B. B. B.
DISTRICT ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
COIMBATORE NORTH

To

The Commissioner,
M/s. Mettupalayam Municipality,
Housing Unit, No.104, Coimbatore Road,
Mettupalayam, Coimbatore District -641301.

Copy to

1. The Commissioner of Municipal Administration, Ezhilagam Annex, Chepauk, Chennai-5
2. Spare



ANNEXURE - I

Standards of processing and treatment of solid waste

- A. Standards for composting.**- The waste processing facilities shall include composting as one of the technologies for processing of bio degradable waste. In order to prevent pollution from compost plant, the following shall be complied with namely;
- a) The incoming organic waste at site shall be stored properly prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility;
 - b) Necessary precaution shall be taken to minimize nuisance of odour, flies, rodents, bird menace and fire hazard;
 - c) In case of breakdown or maintenance of plant, waste intake shall be stopped and arrangements be worked out for diversion of waste to the temporary processing site or temporary landfill sites which will be again reprocessed when plant is in order;
 - d) Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non-recyclable high calorific fractions to be segregated and sent to waste to energy or for RDF production, co-processing in cement plants or to thermal power plants. Only rejects from all processes shall be sent for sanitary landfill site(S).
 - e) The windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay of 50 cm thick having permeability coefficient less than 10^{-7} cm/sec. The base shall be provided with 1 to 2 per cent slope and circled by lined drains for collection of leachate or surface run-off;
 - f) Ambient air quality monitoring shall be regularly carried out. Odour nuisance at down-wind direction on the boundary or processing plant shall also be checked regularly.
 - g) Leachate shall be re-circulated in compost plant for moisture maintenance.
 - h) The end product compost shall meet the standards prescribed under Fertilizer Control Order notified from time to time.

POLLUTION PREVENTION PAYS

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i) In order to ensure safe application of compost, the following specifications for compost quality shall be met, namely;

Parameters	Organic Compost (FCO 2009)	Phosphate Rich organic manure (FCO 2013)
Arsenic (mg/Kg)	10.00	10.00
Cadmium (mg/Kg)	5.00	5.00
Chromium (mg/Kg)	50.00	50.00
Copper (mg/Kg)	300.00	300.00
Lead (mg/Kg)	1000.00	1000.00
Mercury (mg/Kg)	0.15	0.15
Nickel (mg/Kg)	50.00	50.00
Zinc (mg/Kg)	1000.00	1000.00
C/N ration	<20	Less than 20:1
pH	6.5-7.5	(1:5 solution) maximum 6.7
Moisture, Percent by weight, maximum	15.0-25.0	25.0
Bulk density (g/cm ³)	<1.0	Less than 1.6
Total Organic Carbon Percent by Wt, Maximum	12.0	7.9
Total Nitrogen (as N) percent by weight, Minimum	0.8	0.4
Total Phosphate (as P ₂ O ₅) percent by weight, Minimum	0.4	10.4
Total Potassium (as K ₂ O) percent by weight, minimum	0.4	-
Colour	Dark Brown to Black	-
Odour	Absence of foul odor	-
Particle Size	Minimum 90% material should pass through 4.0mm IS sieve	Minimum 90% material should pass through 4.0mm IS sieve
Conductivity (as dsm-1), not more than	4.0	8.2

*Compost (final product) exceeding the above stated concentration, limits shall not be used for food crops. However, it may be utilized for purposes other than growing food crops.

B. Leachate:

Leachate from the compost yard shall be collected and sprinkled over wind rows and shall not be disposed inside/ outside the premises.



TAMILNADU POLLUTION CONTROL BOARD

ANNEXURE - II SPECIAL CONDITIONS

1. All the provisions of the Solid Waste Management Rules, 2016 shall be complied and proper documentation shall be made. The Municipal Solid Waste generated in Mettupalayam Municipality shall be collected and handled in accordance with compliance criteria and procedure laid down in Schedule II of Solid Waste Management Rules, 2016.
2. The Solid Waste composting plant shall receive only the segregated municipal solid waste from Mettupalayam Municipality and operate the plant. All the provisions of the Solid Waste Management Rules, 2016 must be complied with.
3. The facility shall apply for consent of the Board immediately.
4. The facility shall operate with valid agreement with M/s IL & FS Environmental Infrastructure and Services Limited.
5. (i) The segregation of wastes should be done at the source itself. The segregated metal, plastics, glass, paper etc., shall be recycled. Only the wet organics should be brought to site for composting. All recyclable wastes should be disposed off from the transit facility and should not be brought to the plant site. Transit facilities needs to be inspected and approved by Tamilnadu Pollution Control Board.
(ii) The segregated plastic wastes from the town as well as any plastics wastes segregated at the facility must be sent to plastic recycling units/Co-processing in cement plants. The waste plastic shall not be buried/land filled or burnt.
(iii) The building construction debris, stones, etc., should be properly collected and disposed according to the provisions of Demolition Waste Management Rules, 2016.
(iv) Materials like coconut shell and other non-easily digestible matter shall be treated scientifically for further decomposition to compost.
6. The waste processing and disposal facility must satisfy the specifications and standards as specified in schedule I and II of the Solid Waste Management Rules, 2016.
7. Wastes brought to the facility shall not be burnt in open or in any incineration facility.
8. Compostable wastes transported to the facility must be covered. There shall not be any spillage of material during transport. There shall not be any odour from the compos yard and if so, it should be covered and the odour causing substances shall be sucked and removed through bio filters or with microbial control.

POLLUTION PREVENTION PAYS

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9. Stray animals shall not be allowed to move around waste storage facilities.
10. Bio-medical waste and industrial hazardous wastes shall not be brought to the site.
11. The facility shall operate the composting unit without any odour and shall not cause any nuisance to the neighbors.
12. The windrows shall be kept as per the specifications and no anaerobic conditions shall set in at any time leading to generation of odour or fire hazard.
13. Flies shall be contained and no nuisance shall be caused due to flies to the neighbors.
14. Garbage in the windrows during heavy rains shall be covered with proper material to avoid excess wetting, which will hamper the composting process.
15. Compound wall all around the facility shall be made to avoid the entry to stray animals inside the compost plant and carryover of waste to the surrounding by them.
16. Waste processing site must be fenced or hedged and provided with proper gate to monitor incoming vehicles or other modes of transportation.
17. The waste processing site must be well protected to prevent entry of unauthorized person and stray animals.
18. The waste processing site shall have wastes inspection facility to monitor wastes brought into site, office facility for record keeping and shelter for keeping equipment and machinery.
19. Weigh bridge and fire protection equipment and other facilities as may be required shall be provide in the Waste processing site.
20. Health checkup of workers as Waste processing site to be made periodically. Safety gloves, safety glass and clothing to protect the workers at the facility and landfill site must be provided.
21. Fire fighting equipments of adequate capacity as per the recommendation of the fire services department shall be provided.
22. Leachate collection system shall be provided at the composting facility. Leachate generated must be collected in impervious lagoon, shall be sprinkled on windrows and shall not be disposed inside/outside the facility.
23. Approach and other internal roads for free movement of vehicles and other machinery shall be ensured at the waste processing site.
24. Leachate collection drain shall be kept clean and leachate shall not be allowed to spill over. Storm water drain shall be made separate and there shall not be any access for the leachate to mix with storm water drain.



TAMILNADU POLLUTION CONTROL BOARD

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25. An ETP shall be provided to treat the leachate in case it cannot be contained. The details of ETP units have to be furnished by the facility to TNPC Board for approval and construct the same before the operation of the plant.
26. No leachate shall gain access to the nearby water bodies leading the eutrophication.
27. Rejected materials from compost during sieving which may contain a portion of compost shall be recovered and shall not be land filled with organic matters.
28. Dust emission from sieve shall be contained in a closed room. Carryover of dust from the sieved material by wind shall be avoided by frequent removal of sieved material and no accumulation shall be allowed.
29. Complete composting shall be ensured before dispatch so as to avoid further composting in the bags leading to generation of gases or odour.
30. Possibility of compressed aeration within the windrows may also be had to ensure 100% aerated composting and avoid anaerobic conditions resulting in odour.
31. The composting process management shall be highly controlled scientifically to avoid any possible generation of odour.
32. No bird menace shall be created due to the operation or non-operation of the yard.
33. Whenever any accident occurs, it shall be reported forthwith in Form-VI to the Tamilnadu Pollution control Board.
34. The data of ground water quality within a radius of 0.5km from the facility to be collected before commissioning the facility and kept as record for future reference. The ROA must be sent to Board.
35. Regular well water sampling to a radius of 100 mts. around the facility must be done at least once in 3 months to monitor the quality of groundwater. The ROA must be sent to Board regularly.
36. Green belt with adequate width must be developed in the periphery of the facility to provide a buffer zone all around.
37. There should not be ground water/contamination due to percolation from the compost yard and hence, the yard should be made impervious.
38. Baseline data of water quality, air quality, noise levels, etc., shall be created before the inception of the facility and shall be monitored continuously.
39. It shall be ensured that the garbage is received in closed vehicles so as to avoid spills during transit.

POLLUTION PREVENTION PAYS

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- 40. The compost produced shall be checked for its quality and there shall not be any possible carry over of contaminants in the food chain.
- 41. Land for future expansion may be planned and acquired.
- 42. Operation of plant shall not give rise to any complaints.
- 43. Use of 'use and throw plastics' articles shall not be entertained in any way.
- 44. The facility shall continue to develop adequate depth of green belt along the periphery of the unit.
- 45. No development zone shall be declared by the competent authority for which the facility shall take initiation and get it done.
- 46. Awareness and education to farmers on usage of bio-compost shall be made by the facility.
- 47. No leachate shall reach the nearby residential area at any circumstances.
- 48. Proper drainage for the collection and disposal of runoff shall be made so that the runoff does not gain access to the compost yard.
- 49. Test bore wells shall be provided along the outer side of the compound wall to leachate regularly.
- 50. Adequate buffer zone shall be kept all around the site and ensure that there shall not be any nuisance to the public residing nearby.
- 51. The unit shall follow the duties and responsibilities of local bodies specified in the section 15 of Solid Waste Management Rules, 2016 without any deviation.

[Signature]
**DISTRICT ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
COIMBATORE NORTH**

[Signature]



TAMILNADU POLLUTION CONTROL BOARD



Category of the Industry :

RED

CONSENT ORDER NO. 2101136984188 DATED: 16/03/2021.

PROCEEDINGS NO.F.2046CBN/RS/DEE/TNPCB/CBN/W/2021 DATED: 16/03/2021

SUB: TNPC Board-Consent for Establishment-M/S METTUPALAYAM MUNICIPALITY INCINERATION PLANT S.F No. 77/2 Part, 78/1 Part, SIKKADASAMPALAYAM Village, Mettupalayam Taluk, Coimbatore District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974)- Issued- Reg.

REF: 1. Unit's CTE-New Application No. 36984188 dated:25/02/2021 and resubmitted on 13/03/2021.
2. IR.No : F.2046CBN/RS/AE/CBN/2021 dated 13/03/2021.
3. Minutes of the 96th ZLCCC meeting held on 15/03/2021 (Item No:96-01).

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

Commissioner,
METTUPALAYAM MUNICIPALITY INCINERATION PLANT

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No.77/2 Part, 78/1 Part,
SIKKADASAMPALAYAM Village,
Mettupalayam Taluk,
Coimbatore District.

This Consent to establish is valid upto **March 31, 2025**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

D. Jeyalakshmi Digitally signed by D. Jeyalakshmi
Date: 2021.03.16 14:05:11 +05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH**

To
Commissioner,
M/s.METTUPALAYAM MUNICIPALITY INCINERATION PLANT,
104,Housing unit Mettupalayam,
Pin: 641301

Copy to:

- 1.The Commissioner, METTUPALAYAM-Municipality, Mettupalayam Taluk, Coimbatore District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCBE-Monitoring, Tamil Nadu Pollution Control Board, Coimbatore for favour of kind information.
4. File

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

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SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	INCINERATION OF NON-BIODEGRADABLE SEGREGATED MUNICIPAL SOLID WASTES FROM METTUPALAYAM MUNICIPALITY	10	TPD

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a Sewage Treatment Plant:			
Treatment status: Septic Tank and SP/DT			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	septic tank	1	3*2*2
2.	soak pit	1	1.5*1.5*1.5
b Effluent Treatment Plant:			
Treatment status: Individual ETP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	RAW WATER COLLECTION TANK	1	1.5*1.5*1.5
2.	RAW EFULENT COLLECTION CUM AERATION TANK	1	1.5*1.5*1.5
3.	PRIMARY SETTLING TANK	1	1.5*1.5*1.5
4.	SECONDRY SETTLING TANK	1	1.5*1.5*1.5
5.	FILTER FEED TANK	1	1.5*1.5*1.5
6.	TREATED WATER TANK	1	1.5*1.5*1.5

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	SEWAGE	0.4	On Industrys own land
Effluent Type : Trade Effluent			
1.	TRADE EFFLUENT	2.5	Recycling to Scrubber

4. Additional Conditions:

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

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1. The unit shall provide the septic tank and Soak pit arrangement for treatment and disposal of sewage as proposed.
2. The unit shall provide the Effluent Treatment Plant for the treatment of trade effluent arising from the Scrubber as proposed.
3. The entire quantity of treated effluent shall be reused in the process itself. The unit shall not discharge the untreated/treated trade effluent inside/outside the premises under any circumstances.
4. The unit shall provide adequate number of EMFMs in appropriate location of the ETP & ZLD system.
5. The unit shall not generate trade effluent other than wet scrubber bleed off.
6. Only segregated non-biodegradable municipal solid wastes shall be brought to the site and incinerate as reported without any accumulation within the site; No other wastes shall be processed in the site.
7. The site shall not be used for dumping of municipal solid wastes.
8. The unit shall not carry out any burning activity in the said site.
9. Proper drainage for the collection and disposal of runoff shall be made so that the runoff does not gain access into the nearby water bodies.
10. The unit shall provide proper approach roads to the unit's site.
11. The unit shall ensure to comply with the provisions of Solid Waste Management Rules, 2016.
12. The unit shall ensure that the bottom ash generated from the incinerator is completely utilized for manufacturing of quality paver blocks in the site itself for which log book shall be maintained.
13. The unit shall maintain good housekeeping at all time & shall provide fly catcher machine to avoid flies.
14. The unit shall not use "use of throw away plastic" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel glass, porcelain plates/cups, cloth bag, jute bag etc.
15. The unit shall adhere to the selection criteria for waste Processing Technologies issued by CPCB.

D. Jeyalakshmi Digitally signed by D. Jeyalakshmi
Date: 2023.02.16 16:10:23 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH

POLLUTION PREVENTION PAYS



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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

D. Jeyalakshmi Digitally signed by D. Jeyalakshmi
Date: 2023.03.14 14:11:22 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH



TAMILNADU POLLUTION CONTROL BOARD



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Category of the Industry :

RED

CONSENT ORDER NO. 2101236984188 DATED: 16/03/2021.

PROCEEDINGS NO.F.2046CBN/RS/DEE/TNPCB/CBN/A/2021 DATED: 16/03/2021

SUB: TNPC Board-Consent for Establishment-M/s. METTUPALAYAM MUNICIPALITY INCINERATION PLANT , S.F. No. 77/2 Part, 78/1 Part, SIKKADASAMPALAYAM village, Mettupalayam Taluk and Coimbatore District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

REF: 1. Unit's CTE-New Application No. 36984188 dated:25/02/2021 and resubmitted on 13/03/2021.
2. IR.No : F.2046CBN/RS/AE/CBN/2021 dated 13/03/2021.
3. Minutes of the 96th ZLCCC meeting held on 15/03/2021 (Item No:96-01).

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

Commissioner,
M/s . METTUPALAYAM MUNICIPALITY INCINERATION PLANT
S.F No.77/2 Part, 78/1 Part,
SIKKADASAMPALAYAM Village,
Mettupalayam Taluk,
Coimbatore District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 77/2 Part, 78/1 Part,
SIKKADASAMPALAYAM Village,
Mettupalayam Taluk,
Coimbatore District.

This Consent to establish is valid upto March 31, 2025, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

D. Jeyalakshmi Digitally signed by D. Jeyalakshmi
Date: 2021.03.16 14:07:33 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH

To
Commissioner,
M/s.METTUPALAYAM MUNICIPALITY INCINERATION PLANT,
104,Housing unit Mettupalayam,
Pin: 641301

Copy to:

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

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1. The Commissioner, METTUPALAYAM-Municipality, Mettupalayam Taluk, Coimbatore District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Coimbatore for favour of kind information.
 4. File
-

POLLUTION PREVENTION PAYS



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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	INCINERATION OF NON-BIODEGRADABLE SEGREGATED MUNICIPAL SOLID WASTES FROM METTUPALAYAM MUNICIPALITY	10	TPD

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Incinerator 750 Kg/Hr	Wet scrubber with stack	30	25
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

3. **Special Additional Conditions:**
The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

4. **Additional Conditions:**

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

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1. The unit shall provide wet scrubber with stack attached to the incinerator as Air Pollution Control measures so as to satisfy the Ambient Air Quality/ Emission standards prescribed by the Board.
2. The unit shall adhere to the Ambient Air Quality/Ambient Noise Level Standards prescribed by the Board at all times.
3. The unit shall operate and maintain the APC measures such as Wet scrubber followed by a stack efficiently and continuously so as to satisfy the stack emission standards prescribed in Schedule-II (c) of MSW Rules, 2016 for Incinerators.
4. The Emission from the incinerators shall meet the following standards prescribed in Schedule-II (c) of MSW Rules, 2016. Parameters Emission standard Particulates 50 mg/Nm³ HCl 50 mg/Nm³ SO₂ 200 mg/Nm³ CO (Standard refers to half hourly average value) 100 mg/Nm³ CO (Standard refers to daily average value) 50 mg/Nm³ Total organic carbon 20 mg/Nm³ HF 4 mg/Nm³ NO_x (NO & NO₂ expressed as NO₂) 400 mg/Nm³ Total dioxins and furans 0.1 ng TEQ/ Nm³ Cd + Th + their compounds 0.05 mg/Nm³ Hg and its compounds 0.05 mg/Nm³ Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V + their compounds 0.5 mg/Nm³
5. Waste to be incinerated shall not be chemically treated with any chlorinated disinfectants.
6. The CO₂ concentration in tail gas shall not be more than 7%.
7. The unit shall achieve a minimum temperature of 9500 C in combustion chamber and with a gas residence time in combustion chamber not less than 2 (two) seconds.
8. The Incinerator shall be operated (Combustion chambers) with such temperature retention time and turbulence, as to achieve Total Organic Carbon (TOC) content in the slag and bottom ash less than 3%, or the loss on ignition is less than 5% of the dry weight.
9. The unit shall develop green belt of adequate thickness all around the premises by adopting norms of 400 trees/hect.
10. The unit shall not use "use of throw away plastic" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel glass, porcelain plates/cups, cloth bag, jute bag etc.
11. The unit shall adhere to the selection criteria for waste Processing Technologies issued by CPCB.

D. Jeyalakshmi Digitally signed by D. Jeyalakshmi
Date: 2021.02.16 14:28:19 +0530
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH

POLLUTION PREVENTION PAYS



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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

D. Jeyalakshmi District Engineer by D. Jeyalakshmi
Date: 20/03/15 14:05:45
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH

POLLUTION PREVENTION PAYS

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE,
CHENNAI**

**Original Application No. 10 of 2017
Original Application No. 18 of 2017
Original Application No. 58 of 2017
&
Original Application No. 105 of
2017 (SZ)**

Suo Motu Proceedings initiated based on the news item Published in "The Times of India" Chennai - Edition dated 20.01.2017 on the caption "Bhavani river water unfit for consumption" and "Waste from Mettupalayam Government Hospital ends up in Bhavani River"

Versus

The Chief Secretary,
Government of Tami Nadu,
Secretariat, Chennai and others.

...Respondent(s)

**REPORT OF THE JOINT
COMMITTEE CONSTITUTED BY
THE HON'BLE NGT (SZ) IN THE
MATTER OF O.A.No.10, 18, 58 AND
105 OF 2017 SUBMITTED BEFORE
THE HON'BLE NGT(SZ), CHENNAI
AS PER THE ORDER DATED
17.02.2021 AND 22.03.2021**

**Advocate for Respondent: TNPCB
Thiru.C. Kasirajan,
Advocate, Chennai.**

Date: 05.07.2021.

Date of hearing on: 15.07.2021